

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 124/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for two assets associated with “Northern Region System Strengthening Scheme-VII” in Northern Region.
- Date of Hearing** : 3.3.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL  
Shri Megha Bajpeyi, BRPL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period (determined vide order dated 22.2.2016 in Petition No. 490/TT/2014) and determination of transmission tariff of 2019-24 period in respect of Asset-1: 315 MVA ICT-III at Ludhiana Sub-station and Asset-2: Bay Extension work at Wagoora Sub-station associated with “Northern Region System Strengthening Scheme-VII” in Northern Region. The Assets-1 and 2 have been put under commercial operation on 1.4.2010 and 1.8.2011 respectively.
  - b. Capital cost claimed as on 31.3.2014 in the present petition is the same as admitted by the Commission in order dated 22.2.2016 in Petition No. 490/TT/2014. No Additional Capital Expenditure (ACE) has been claimed



for Asset-1. ACE claimed for Asset-2 pertains to balance and retention payments for the 2014-19 tariff period. Rejoinder to the reply filed by UPPCL has been submitted on 1.3.2021.

3. In response to a query of the Commission, the representative of the Petitioner submitted that balance and retention payments claimed as ACE for Asset-2 during 2014-19 period pertains to the work executed prior to the cut-off date.

4. Learned counsel for BRPL and BYPL sought time to file reply to the petition. The Commission directed BRPL and BYPL to file their reply by 18.3.2021 and rejoinder, if any, by Petitioner on or before 25.3.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted and to complete the pleadings in all future cases beforehand.

5. The matter will be relisted on 31.3.2021.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Deputy Chief (Law)

